

Cement factories Functioning in India

6086. SHRI VEKARIA: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state the number of cement factories functioning in India, State-wise, and their annual production?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI PRANAB KUMAR MUKHERJEE): A statement is laid on the Table of the House. [Placed in Library. See No. LT-4722/73.]

Films produced in 1972

6087. SHRI D. P. JADEJA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number of films produced in India during 1972;

(b) the number of films which were passed by the Censor Board; and

(c) the number of films rejected and the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA): (a) 1746.

(b) 1736.

(c) 10 films were refused certificates as these were against public order, decency or morality or were replete with scenes of violence.

रोजगार के अवसर बनाने के कार्यक्रम के बारे में संसद् सदस्यों के विचार

6089. श्री जादोश नारायण मंडल : क्या योजना मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या अगले वर्ष रोजगार के अवसर बढ़ाने के लिए तैयार किए गए कार्य-

क्रम पर संसद् सदस्यों की राय ली गई है ;

(ख) यदि नहीं, तो उसके क्या कारण हैं; और

(ग) क्या सरकार का विचार बेरोजगारों को रोजगार देने के लिए प्रत्येक संसद् सदस्य के लिए रोजगार और धन-राशि का कोटा नियत करने का है ?

योजना मंत्रालय में राज्य मंत्री (श्री मोहन धारिया) : (क) और (ख). सभी नीति सम्बन्धी मामलों पर माननीय संसद् सदस्यों से हमेशा सलाह ली जाती है। कार्यक्रमों को तैयार करते समय सदस्यों द्वारा विभिन्न स्तरों पर व्यक्त विचारों को हमेशा ध्यान में रखा जाता है। रोजगार सम्बन्धी स्कीमों पर सम्बद्ध राज्य सरकारों तथा मन्त्रालयों से विचार-विमर्श किया जाता है और नीतियों के अनुसार ही इन्हें तैयार किया जाता है।

(ग) जी, नहीं।

Representation from Employees of Nizam of Hyderabad's Private Estate

6090. SHRI INDRAJIT GUPTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any representation has been received on behalf of the employees of the Nizam of Hyderabad's Private Estate, alleging that their pensions are being transferred by the management from the "Khazana of Estate" to a Charitable Trust, thus avoiding the right of "Husne Khidmath";

(b) if so, whether this will make the pensioners dependent on charity and deprive them of their rights; and

(c) whether Government have taken any action to protect the pensioners' rights?